

**ORDER SHEET FOR MAGISTRATE'S RECORDS**

District: Lakhimpur

**In the Court of Chief Judicial Magistrate,  
Lakhimpur, North Lakhimpur**

Present: Shri Akhtabul Ala, AJS

**G.R. 470/2016**

**ORDER**

23.03.2021: Accused Md. Mofija Khatun is present.  
PW-5 Md. Ramjan Ali is examined, his cross-examination declined and discharged.

Now considering the nature of the evidence of the PWs, the prosecution closes further evidence as the further PWs are not likely to change the merit of this case.

The statement under section 313, Cr.P.C of the accused above-named is recorded and kept with the case record. The defence side declined to adduce evidence in defence.

Heard oral argument forwarded by learned Counsels of both sides.

Let this case be again put up before me at 2:00 PM for judgment.

**-Sd-**

Chief Judicial Magistrate  
Lakhimpur, North Lakhimpur

23.03.2021:

**Later on at 2:00 PM**

The case is again put up before me.

Accused Md. Mofija Khatun is present.

Judgment is prepared written in separate sheets, kept with case record and pronounced in open court.

The prosecution has failed to prove the case against the accused above named under section 448/294/506 IPC and as such she is acquitted from said offences and are set at liberty.

Bail-bonds are extended to for the further 6 (six) months from today.

Let a copy of this judgment be sent to the District Magistrate, Lakhimpur.

**-Sd-**

Chief Judicial Magistrate  
Lakhimpur, North Lakhimpur